

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**

**NEW DELHI**

**Company Appeal (AT) (Ins.) No. 976 of 2019**

**IN THE MATTER OF:**

**Srei Equipment Finance Ltd.**

**...Appellant.**

**Versus**

**Cosyn Ltd. & Ors.**

**...Respondents.**

**Present:**

**For Appellant: Mr. Abhijeet Sinha and Mr. Shambo Nandy,  
Advocates.**

**For Respondent: Mr. Mullapudi Rambabu, Mr. Eswara R Nanduri and  
Ms. Prity Kumari, Advocates for R-3.  
Mr. N. Prabhakar, RP-R-4.  
Mr. S. Chidambaram, PCS for RP, R-4.**

**ORDER  
(Virtual Mode)**

**28.01.2021** The Resolution Professional is present along with Mr. S. Chidambaram, PCS. He states that he has filed further Affidavit vide Diary No. 24997 in compliance of direction given by this Tribunal on 04<sup>th</sup> January, 2021 read with directions given on 19<sup>th</sup> January, 2021. It is stated by the RP as well as Mr. S. Chidambaram, PCS that even if the amended provisions of Section 30 (2) (b) (ii) are to be considered and applied, the Appellant would be entitled to Rs. 8.60 crores which is already provided in the Resolution Plan.

2. The Resolution Professional states that copies of this Affidavit and the Affidavit filed earlier have been served on Respondent Nos. 1, 2 and 3 also. Learned Counsel for Respondent No. 3 states that she as Advocate has not

received copy of the Affidavit now filed. Resolution Professional to serve copy on the Learned Counsel also for Respondent No. 3.

3. We list the matter on **01<sup>st</sup> February, 2021** as '**Part-Heard**' so that the other parties in the matter get opportunity to address this Tribunal with regard to these two Affidavits which have now been filed.

**[Justice A.I.S. Cheema]**  
**Member (Judicial)**

**[Dr. Ashok Kumar Mishra]**  
**Member (Technical)**

Basant B./md.